

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 13 DEC 1994

APPLICATION NO: 1116/94 & 1260 to 1266/94

APPLICANTS:- Mr. S. Sugumaran and Seven others V/S. 13/12/94

RESPONDENTS:- Deputy Director Accounts (Postal)  
Karnataka and another.

To

① Sri. N. G. Phadke  
Advocate No 502/40,  
54/15 Cross 'KAUSALYĀ'  
III Block, Rajajinagar  
Bangalore-10

② Sri. G. Shanbhappa  
Addl. C.G.S.C.,  
High Court Bldg  
Bangalore-1

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 02-12-94

Issued on  
13/12/94

RE

of

RE, DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: BANGALORE

ORIGINAL APPLICATION NOS. 1116/1994

8/1260 to 1266/94

DATED THIS THE SECOND DAY OF DECEMBER, 1994

Mr. Justice P.K. Shyamsundar, Vice Chairman

1. Mr. S. Sugumaran  
Son of P. Shanmugam, aged  
about 44 years.
2. Smt. Vijayalakshmi G.  
Krishnan, wife of K. Gopalakrishnan  
aged about 45 years
3. Mr. M. Radhakrishnan  
Son of M.R. Meenakshi Sundaram,  
aged about 45 years.
4. Mr. M.S. Gnananandam  
Son of Madalaimuthu  
Aged about 47 years.
5. Smt. Nagamani S. Rao  
Wife of S.G. Subha Rao  
Aged about 42 years.
6. Smt. A. Buvaneswari  
Wife of G. Vishwanathan  
Aged about 44 years.
7. Smt. S. Gowri  
Wife of K. Vijayendra  
Aged about 43 years.
8. Smt. M.S. Jayalakshmi  
Wife of T.S. Nagaraja Rao  
aged about 48 years.

.... Applicants

All are now working at  
O/O Deputy Director of Accounts  
(Postal), G.P.O. Buildings,  
Karnataka Circle, Bangalore-560 001.

(Shri N.G. Phadke, Advocate)

Vs.

1. Deputy Director of Accounts (Postal)  
G.P.O. Buildings, Karnataka Circle  
Bangalore-560 001.

2. The Secretary  
Department of Posts, Govt. of  
India, Dakta Bhavan, New Delhi.

.... Respondents

(Mr. G. Shantappa, A.C.G.S.C.)



O R D E R

Mr. Justice P.K. Shyamsundar

In view of the fact that the controversy raised in these applications are also the subject matter of decision by the Supreme Court in SLP No.12533/92, I think it appropriate to direct the rights of the applicants herein to stand regulated by the outcome of the decision in the pending SLP supra.

2. All these applications therefore stand disposed of as aforesaid. The Union Government is directed to abide by the final direction in the SLP supra and to regulate the rights of the parties based on the judgement of the Supreme Court therein.

Sd/-

(P.K. SHYAMSUNDAR)

VICE CHAIRMAN



TRUE COPY

13/12/94  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore